LOK SABHA UNSTARRED QUESTION No. 1857

TO BE ANSWERED ON 11th December, 2025

EXPANSION OF NATURAL GAS INFRASTRUCTURE

†1857. SHRI TRIVENDRA SINGH RAWAT:

SHRI CHAVDA VINOD LAKHAMSHI:

SHRI KRISHNA PRASAD TENNETI:

SHRI YOGENDER CHANDOLIA:

SHRI MANOJ TIWARI:

SHRI MAHENDRA SINGH SOLANKY:

SHRI AVIMANYU SETHI:

SHRI VISHWESHWAR HEGDE KAGERI:

DR. BHOLA SINGH:

DR. HEMANT VISHNU SAVARA:

SHRI RAJKUMAR CHAHAR:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the manner in which the Government plans to accelerate completion and inter-connectivity of the national gas pipeline grid, especially in Dewas and Shajapur districts of Madhya Pradesh;
- (b) whether the Government has identified any new routes or spur-lines to improve gas supply in underserved districts including Bulandshahr in Uttar Pradesh and if so, the details thereof;
- (c) the measures being implemented to improve liquidity and transparency on the Indian Gas Exchange and the manner in which the Government is encouraging participation from smaller market players;
- (d) the strategy being adopted by the Government for securing long-term international LNG contracts to meet the estimated fifteen percent gas share demand amid global market volatility;
- (e) whether any development has been done in the inter-connectivity of the national gas pipeline grid in Palghar District in Maharashtra and if so, the details thereof; and
- (f) if not, the reasons therefor?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्यमंत्री (श्री सुरेश गोपी)

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SURESH GOPI)

(a) to (f) Petroleum and Natural Gas Regulatory Board (PNGRB) is the authority to grant authorization to entities to lay, build, operate and expand Natural Gas Pipelines (NGPL). With the aim to increase the availability of natural gas across the Country (including the underserved areas), PNGRB has authorized approximately 34,233 km of NGPL network which include

common carrier, spur line, tie-in connectivity and dedicated pipeline across the country to various entities.

In order to accelerate the construction of National Gas Grid, Government continually reviews and coordinates with the concerned State Governments and executing agencies to resolve the challenges such as securing Right of User (RoU) in land, obtaining forest and environmental permissions, obtaining approvals for crossings such as Rivers, Canals, Railways, National Highways which include multiple authorities, etc.

In Dewas District of Madhya Pradesh, about 10 km of spur-line network of Hazira Vijaipur Jagdishpur (HVJ) pipeline system (part of national gas grid) is operational, providing connectivity in and around Dewas, Pithampur and Indore. In Shajapur District, approximately 57 km of natural gas pipeline forming part of the HVJ Pipeline, Dahej–Vijaipur Pipeline-I and Dahej–Vijaipur Pipeline-II (part of national gas grid) are operational.

In Bulandshahr District of Uttar Pradesh, about 89 km of spur-line network of HVJ pipeline system (part of national gas grid) is operational, providing connectivity in and around Bulandshahr.

In Palghar District of Maharashtra, about 127 km of spur-line network of Dahej-Uran Pipeline Network and Dabhol-Panvel Pipeline Network (DUPL-DPPL) (part of national gas grid) is operational.

Government have permitted the domestic gas producers who have been granted pricing and marketing freedom to sell domestic gas upto 500 mmscm or 10% of annual production from their contract area whichever is higher, per year through gas exchanges authorized by PNGRB.

PNGRB has informed that it has taken various measures to enhance liquidity, transparency and ease of trading on Indian Gas Exchange (IGX) which, inter-alia, includes authorizing IGX to operate six Regional Gas Hubs and additional delivery points to attract more participants; introduction of ceiling-price domestic gas and small-scale LNG (ssLNG) segments on the exchange; and approval of Long Duration Contracts of 3 and 6 months as well as Balance-of-Month contracts to improve market depth and price discovery. Further, to facilitate market access to smaller market players, the exchange facilitates trading smaller lot size of 50 MMBtu/day (1250 SCMD).

Government have placed Liquefied Natural Gas (LNG) under the Open General License (OGL) category, thereby allowing companies in private as well as public sector to secure long-term LNG contracts as per their requirements on mutually agreed commercial terms with suppliers.
